

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

33.

**IA-4282(MB)2023 IN  
C.P. (IB)/499(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Altico Capital India Ltd  
Vs.  
Jayesh Tanna & Ors

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Dhruv Dandekar i/b Desai & Diwanji, Ld. Counsel for the Financial Creditor present through VC. Adv. Mohammed Ashraf i/b Lexicon Law Partners, Ld. Counsel for the Personal Guarantors present through VC.
2. Ld. Counsel for the Financial Creditor seeks one-week time to file proof of service regarding demand notice issued to the Personal Guarantor for invoking their guarantee.
3. List this matter for further consideration on **20.08.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)